

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SSK TRADING
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SSK TRADING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04/12/2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2008PTC185515
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered address: - X-603, 6TH FLOOR, SIDHARTHA APARTMENTS, M.P. ENCLAVE, PITAMPURA NEW DELHI 110034
6.	Insolvency commencement date in respect of corporate debtor	04/01/2022 (Order received on 5 th January 2022 from Hon'ble NCLT Delhi)
7.	Estimated date of closure of insolvency resolution process	03/07/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME: - REETESH KUMAR AGARWAL Registration no.:- IBBI/IPA-001/IP-P000878/2017-18/11475
9.	Address of the interim resolution professional, as registered with the Board	Address : Unit no 531, S.G. Shopping Mall, D.C. Chowk, Rohini Sector-09 Delhi: -110085
10.	E mail and correspondence e -mail of the interim resolution professional	Email :- carkagarwal@gmail.com Correspondence Email:- resolvestpl@gmail.com
11.	Last date for submission of claims	19 th January 2022 (Order received on 5 th January 2022 from Hon'ble NCLT Delhi, hence 14 days calculated from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads N.A.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SSK TRADING PRIVATE LIMITED** on **04th January 2022** (Order received on 5th January 2022 from Hon'ble NCLT Delhi).

The creditors of **SSK TRADING PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **19th January, 2022** to the interim resolution professional at the address mentioned against entry No. 9 & 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

– **N.A.**

Submission of false or misleading proofs of claim shall attract penalties.



Reetesh Kumar Agarwal

Interim Resolution Professional

IBBI Reg. no.: - IBBI/IPA-001/IP-P00878/2017-18/11475

Date: - 06/01/2022

Place: - New Delhi